



\$~91

* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ W.P.(C) 12143/2023 & CM APPL. 14691/2024

MUKUL LATHER

..... Petitioner

Through: Ms. Amrita Sarkar with Mr.Devesh Kumar Chauvia and Mr.Ashish Kumar Singh, Advocates. (M): 8879576142

Email: mukullather@gmail.com.

versus

DELHI DEVELOPMENT AUTHORITY & ORS. Respondents

Through: Ms. Sapna Chauhan, Advocate for respondent/DDA.
(M): 7840020100
Dr. Harsh Surana with Mr. Rudresh Kumar, Advocates for respondent no. 3/Society.
(M): 9560308077
Email: legal@suranalawoffices.com

CORAM: HON'BLE MS. JUSTICE MINI PUSHKARNA

%

<u>ORDER</u> 11.03.2024

CM APPL. 14691/2024

1. The present application has been filed on behalf of the petitioner for directions to the respondent no. 1/Delhi Development Authority ("DDA") and respondent no. 2/Municipal Corporation of Delhi ("MCD") respectively, to file the Occupancy Certificate and final sanction map of the Central

This is a digitally signed order.

The authenticity of the order can be re-verified from Delhi High Court Order Portal by scanning the QR code shown above. The Order is downloaded from the DHC Server on 17/07/2025 at 12:08:53





Government Servants Cooperative Group Housing Society Limited, Dharma Apartment, 2, I.P. Extension Delhi-110092.

2. It is submitted that the present petition pertains to the illegal and unauthorised construction being carried out by respondent no. 3 in TOT LOT (Children's Playground) in the aforesaid society.

3. It is further submitted that inspection report dated 18th October, 2023 has been filed by the MCD, wherein it is stated that the dimension of the area reserved for the purpose of children's playground does not match with the site condition, since the remaining portion of the children's playground is being used for parking.

- 4. Issue notice.
- 5. Notice is accepted by learned counsels appearing for the respondents.
- 6. List on 19th March, 2024, i.e., the date already fixed.

MINI PUSHKARNA, J

MARCH 11, 2024 c